

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/213(KB)2022
IA(IBC)(LIQ.)/11(KB)2024,
IA(I.B.C)/51(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 18TH JULY 2024

IN THE MATTER OF	SREI EQUIPMENT FINANCE LIMITED VS ROYAL INFRAsoft PRIVATE LIMITED
UNDER SECTION	IBC UNDER SEC 7

Appearances (via video conferencing/physically)

Mr. Kanishk Kejriwal, Adv. : For Resolution Professional
Mr. Sandip Kejriwal, RP

Mr. D.N. Sharma, Adv. : For Suspended Board in IA 51/2024
Ms. Shreya Choudhary, Adv.

ORDER

1. Ld. Counsel for the parties present. RP present in person.
2. **IA(IBC)(LIQ.)/11(KB)2024**
 - i. The compliance affidavit mentioning that the information and documents sought for by the IRP mentioned at pages 12-13 have been furnished to the RP, shall be filed by the respondents. No affidavit to that regard was filed till date.
 - ii. Ld. Counsel Mr. D.N. Sharma appearing for respondents submits that the RP should place the liquidation application seeking liquidation.
 - iii. Ld. Counsel appearing for the respondents submits that the compliance affidavit is not yet filed and is not in a position to pursue the liquidation application.
 - iv. Post this IA on **23/08/2024**. Before which the compliance affidavit shall be mandatorily filed by the respondents.
3. Post IA(I.B.C)/51(KB)2024 on **23/08/2024**.

**D. Arvind
Member (Technical)**

**Bidisha Banerjee
Member (Judicial)**